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**CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH, CUTTACK**

**O. A. No. 794 of 2013**  
Cuttack the 29<sup>th</sup> day of November, , 2013

**CORAM**  
HON'BLE MR. A.K. PATNAIK, MEMBER (JUDL.)

.....

Shri Bhagyabanta Naik, aged about 59 years, Son of Late Jiling Naik, Po/Dist. Ranamal, Via-Charbahal, PS-Jaypatna, Odisha now working as PA, Bhawanipatna HO, Dist. Kalahandi.

...Applicant

(Advocates: Mr.P.K.Padhi)

VERSUS

**Union of India Represented through –**

1. The Secretary Cum Director General of Posts, Dak Bhawan, Sansad Marg, New Delhi-110 116.
2. The Director of Postal Services, Berhampur Region, At/Po. Berhampur, Dist. Ganjam, Odisha-760001.
3. Superintendent of Post Offices, Kalahandi Divison, At/Po. Bhawanipatna, Dist. Kalahandi, Odisha-766001.

.....Respondents

(Advocate: Mr.P.R.J.Dash)

**O R D E R**

**(Oral)**

**A.K.PATNAIK, MEMBER (I):**

The Applicant who is working as PA in Bhawanipatna HO has filed this Original Application praying to quash the orders dated 7<sup>th</sup> August, 2013 and 17<sup>th</sup> October, 2013 and direct the Respondents No.2 to dispose of the appeal preferred by him within a specified period.

*Ales*

2. Copy of this OA has been served on Mr.P.R.J.Dash, Learned Additional CGSC for the Union of India. Heard Mr.P.K.Padhi, Learned Counsel for the Applicant and Mr. P.R.J.Dash, Learned Additional CGSC appearing for the Respondents. It is the case of the applicant that he has preferred appeal against the orders dated orders dated 7<sup>th</sup> August, 2013 and 17<sup>th</sup> October, 2013 on 31.10.2013 which was received by the office of the Respondent No. 2 on 4.11.2013 but no order has been passed thereon till date. Mr.Dash, Learned Additional CGSC appearing for the Respondents has ~~ex~~<sup>no</sup> immediate instruction regarding any such appeal has been preferred and the status thereon. Since no decision has been communicated on the appeal preferred by the Applicant, as stated by him in the OA, and the applicant has a right to know the result thereof, without expressing any opinion on the merit of the matter this Original Application is disposed of at this admission stage with direction to the Respondent No.2 to consider and dispose of the said appeal of the Applicant dated 31.10.2013 and communicate the result thereof in a well reasoned order to the applicant within a period of thirty days from the date of receipt of copy of this order. If any decision has already been taken thereon on the said appeal but result has not been communicated the same may be communicated to the applicant within a period of fifteen days from the date of receipt of copy of this order. Till such consideration is given and decision is communicate there shall be



no further recovery from the pay of the applicant in pursuance of the order  
orders dated 7<sup>th</sup> August, 2013 and 17<sup>th</sup> October, 2013.

3. Copy of this order be sent to the Respondent No.2 by speed  
post for timely compliance with.

  
(A.K.Patnaik)  
Member (Judicial)

